

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

233. C.P. (IB)/1169(MB)2023

IN THE MATTER OF

Bank of Maharashtra

... Petitioner

Vs

Roopchand Sujanmal Baid

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **21.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/